

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 192 OF 2018 in
APPEAL NO. 36 OF 2018**

Dated: 16th April, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**The Tata Power Company Ltd. (Distribution) ...Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission ...Respondent(s)
& Ors.**

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Malcolm Desai

Counsel for the Respondent(s) : Mr. Ramji Shrinivasan, Sr. Adv.
Mr. Parinay Deep Shah
Mr. Saransh Shaw
Ms. Aradhna Tandon
Mr. Naveen Hegde for R-2

Mr. G. Saikumar
Mr. Raheel Kohli for R-3

ORDER

**IA NO. 192 OF 2018
(Appln. for stay)**

We have heard learned counsel for the parties.

Order is reserved. Learned counsel for the parties may file written submissions on or before 19.04.2018 after serving copy on the other side.

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**